

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 32/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

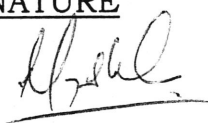

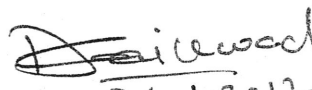
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Mr. Ramkrishna Mankari

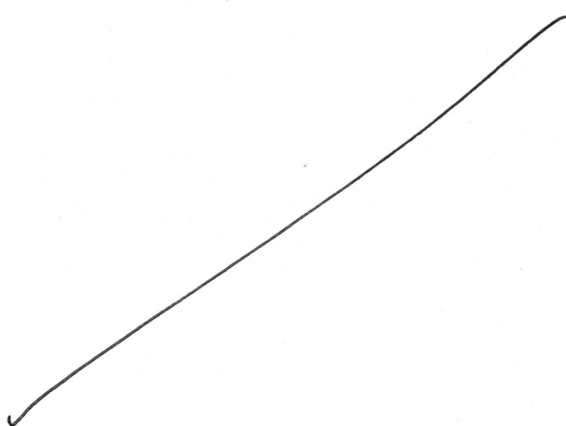
V/s.

M/s. Tuljabhavani Cold Storage Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS. Manoj H. Shah (For Petitioner)	Company Secretary in Practice ✓	
2.	Deepak D. Deshpande	Advocate for Respondents	 24/01/17
3.	Dhananjay K. Ceciwael	Respondent.	 24.1.2017

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ORDER

C.P. No. 32/59/241/242/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present. One of the Director of Respondent No.1 is also present in person.
2. It is stated from the side of the respondent that out of court settlement is in progress. It is hereby directed that the terms of the said 'Agreement of Settlement' is to be placed on record and a copy of the said draft to the other side as early as possible.
3. Under the circumstance since the settlement is expected the C.P. be enlisted for hearing on **10th March, 2017**.

Sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL).

Dated : 24.01.2017.